

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 3 FEB 1995

APPLICATION NO: 234 of 1995.

APPLICANTS:- Sri. Balappa Nagappa Kogiyavar, Gulbarga,

V/S.

RESPONDENTS:- The Chief General Manager, Bangalore & others.,

To

1. Sri. Madanmohan M. Khannur, Advocate,
'Manu Law Chambers', No. 725, ESI Road,
Third Block, Rajajinagar, Bangalore-10.

2. The Chief General Manager,
Telecommunication, Karnataka Circle,
Ulsoor, Bangalore-560 008.

3.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 23rd January, 1995.

Issued on
3/2/95

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copy
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.234/1995

MONDAY, THIS THE 23RD DAY OF JANUARY, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Balappa Nagappa Kogiyavar,
S/o Nagappa Kogiyavar,
Telegraphist,
Telegraph Office, Gulbarga. .. Applicant

(By Advocate Shri M.M. Khannur)

Vs.

1. Chief General Manager,
Telecommunication, Ulsoor,
Bangalore - 560 008.

2. General Manager,
Hubli Area, Hubli.

3. Senior Superintendent,
(Telegraphic Traffic),
Belgaum Division, Belgaum.

4. Assistant Superintendent
(Telegraphic Traffic),
Telegraph Office, Gulbarga.

5. Assistant Superintendent (Incharge),
Telegraphic Traffic, Telegraph Office,
Bagalkot. ..

Respondents

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

We have heard the learned counsel for the applicant. We find no ground to admit this application which is all about shifting of the applicant from Bagalkot to Gulbarga.

2. We are told, after assuming charge, the applicant had made some representations for being retransferred, back to Bagalkot which



he is said to have initiated on the basis of an administrative fiat at Annexure-'A' dated 6.11.1992, wherein at para 5(c), it is mentioned that people or personnel enrolled for Territorial Army and undergoing training will be entitled to (i) posting at place of choice, (ii) preferential treatment for allotment of quarter and (iii) residential service telephone.

3. The applicant, having accepted the transfer from Bagalkot to Gulbarga, apparently had no reason to demur against that move. At any rate, it is not said he was not given a choice regarding a place of choice.

4. Be that as it may, if he now wants to go back to the place of his origin, whether that could be done and it could be done, is a matter purely for the authorities. We notice that he has in that behalf made three representations which are at Annexures A4,A5 and A6, all said to be still pending consideration by the authorities.

5. Under the circumstances, all that we can do is to direct R-1, the Chief General Manager, Telecommunications, to dispose of those representations, at-least the latest in the series, viz., 5.12.1994, Annexure-A6, if not the others. Annexure-A6 to be disposed off by R-1, within three months from the date or receipt of a copy of this order. We direct a copy of this order be sent to R-1, for information and necessary action.

TRUE COPY

6. With this observation, this application stands disposed off finally.

MS/3/2/45
Personnel Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore
Karnataka
India

S. T. V.
T. V. RAMANAN
MEMBER (A)

Set
P. K. SHYAMSUNDAR
VICE CHAIRMAN